

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:3316
ANSWERED ON:05.02.2004
PROMOTION POLICY
PRAVEEN RASHTRAPAL

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Ministry is aware of Constitutional Amendment of article 16(4A) and subsequent DOP OM No.20011/1/2001-Estt.(D) dated January 21, 2002;
- (b) if so, whether the Ministry has implemented the said circular with retrospective effect with effect from January 30,1997;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES AND MINIST
PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR)

- (a) Yes, Sir.
- (b) & (c): Yes Sir. Instructions contained in Department of Personnel and Training's O.M. dated 21.1.2002 nullifying their O.M. dated 30.01.1997 are being followed and the seniority of SC/ST Government Servants on promotion has been revised appropriately, wherever necessary, in accordance with the said O.M.
- (d) Not applicable.